

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.61/8524/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Ram Lal Son of Shri Ram Saran R/o Kilnil, Block Asssar, District Doda, aged 36 years;
2. Wajahat Hussain Son of Mohd. Hussain, R/o Darhal Markan, District Rajouri aged 37 years;
3. Mohd Aslam Son of Sh. Rahmatullah, R/o Darhal Markan, District Rajouri, aged 37 years;
4. Tariq Mehmood, Son of Abdul Hamid, R/o Village Sawjian, Haveli, District Poonch. Aged 34 years;
5. Din Mohd., Son of Jan Mohammad, R/o Filter Plant Kishtwar, District Doda, aged 36 years;
6. Ravi Kumar, Son of Faquir Chand, R/o Karal, District Udhampur, aged 38 years;



7. Riaz Ahmed, Son of Abdul Gani,
R/o Village Channe Domin,
Tehsil Gool, District Udhampur,
aged 36 years;
8. Khem Raj,
Son of Mangat Ram,
R/o Jib Hastlan,
Udhampur aged 43 years.

.....Applicants

By Advocate: Mr. Sunil Sethi.

Versus

1. State of Jammu and Kashmir through
Principal Secretary, Health & Medical Education
Department, Civil Secretariat, Jammu;
2. Director,
Health Services,
Jammu;
3. Chief Medical Officer,
Udhampur;
4. Chief Medical Officer,
Rajouri;
5. Chief Medical Officer,
Poonch;
6. Chief Medical Officer,
Doda.

.....Respondents

(By Advocate: Mr. Sudesh Magotra, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Learned counsel for applicants on instruction from his clients submit that he wants to withdraw the O.A.

2. Mr. Sudesh Magotra, Learned Dy. Advocate General appearing for the respondents present.

3. In view of the submission made by learned counsel for applicant, the T.A. is dismissed as withdrawn. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Asvs.